

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO.156/Chd/Hry/2017

In the matter of:

Vivo Mobile India Pvt.Ltd.

...Petitioner.

Present: Mr. D.K.Munjal, Practicing Company Secretary for the petitioner.

In view of the notice sent to the Central Government, the Registrar of Companies, Punjab, Chandigarh and Himachal Pradesh representing the Central Government seeks time to file report as the Central Government is examining the matter. Notice of this petition was also sent to the Principal Commissioner of Income Tax, Gurugram and a letter No. F.No.ACIT/C-6(2)/2017-18/173 dated 29.08.2017 has been received from the Assistant Commissioner of Income Tax, Circle 26(2), New Delhi seeking some more time to go through the facts of the matter.

List the matter on 16.11.2017 and it is directed that response to this petition be filed at least 3 days before the date fixed. Copy of this order be sent to the Assistant Commissioner of Income Tax (ACIT), Circle 26(2), New Delhi in response to his letter dated 29.08.2017 for sending his response to this petition positively before the date fixed. Along with the notice, a copy of the communication dated 29.08.2017 received from the ACIT be also attached. Office will send copy of this order to ACIT at his email address and the petitioner's counsel is also directed to send copy of this order to ACIT aforesaid by Speed Post and file affidavit of compliance at least 2 days before the date fixed.

Sd/-

(Justice R.P. Nagrath)
Member(Judicial)

September 26, 2017

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